

ATTORNEYS, SUPREME COURT, BOMBAY ACT 1845

ACT No. XIII. OF 1845

(Rep., Act 8 of 1868)

[28<sup>th</sup> June, 1845].

*Passed by the Governor General of India in Council on the 28<sup>th</sup> June, 1845.*

AN Act for extending the power of the Supreme Court of Judicature at Bombay in regard to the admission and enrolment of person to act as Attorneys of the said Court.

Whereas the Supreme Court of Judicature at Madras is by Her Majesty's Charter authorized and empowered to admit and enroll such persons having been admitted Attorneys or Solicitors in one of Her Majesty's Courts at Westminster, or being otherwise capable, to act in the character of Attorneys in the said Court:

And Whereas the Supreme Court of Judicature at Bombay is by Her Majesty's Charter authorized and empowered to admit and enroll only such persons having been admitted Attorneys or Solicitors in one of Her Majesty's Courts at Westminster to act in the character of Attorneys of the said Court, and is not by the said Charter authorized and empowered to admit and enroll persons otherwise capable, to act in the character aforesaid:

And whereas it is expedient that the Supreme Court of Judicature at Bombay should have as large a discretion in regard to the persons to be admitted as Attorneys as the Supreme Court of Judicature at Madras:

It is therefore hereby enacted, that from and after the passing of this Act the Supreme Court of Judicature at Bombay is authorized and empowered to admit and enroll person having been admitted as Attorneys in any of Her Majesty's Courts at Westminster and also persons being otherwise capable, to act as Attorneys of the said Supreme Court of Bombay.

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